

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 86990 of 2017

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-38-17-18 dated - 27.04.2017 passed by the Commissioner (Appeals-I), Central Excise, Pune)

Finolex Cable Ltd

26-27, Mumbai-Pune Road,
Pimri, Pune- 411 018.

.... Appellant

Versus

**Commissioner of Central Excise and
Service Tax, Pune-I**

ICE House, 41-A, Sassoon Road,
Opposite Wadia College, Pune- 411 001.

.... Respondent

APPEARANCE:

Shri Bhadresh Vyas, Chartered Accountant for the Appellant
Shri A.K. Shrivastava, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85210/2026

Date of Hearing: 22.01.2026

Date of Decision: 22.01.2026

Per: S.K. MOHANTY

Heard both sides.

2. Learned Consultant appearing for the appellant prayed for withdrawing the appeal on the ground that the refund claim lodged, pursuant to finalization of assessment had already been sanctioned by the department. Prayer made by the appellant is considered and accordingly, the appeal is dismissed as withdrawn.

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)